

sor. At the end of the month, the employee has only to sign or put his thumb impression on the journal and submit it to the authorities concerned for arranging payment.

**SCHEDULED CASTE OFFICERS IN  
THE MINISTRY OF RAILWAYS**

464. SHRI B. K. GAIKWAD: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of Class I, Class II and Class III officers working in his Ministry;

(b) the number of officers belonging to Scheduled Castes serving in Class I, Class II and Class III posts;

(c) whether the percentage fixed for recruitment of persons belonging to Scheduled Castes and Scheduled Tribes has been completed; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) to (d) A statement is attached. [See Appendix XL, Annexure No. 47.]

**PERMIT TO PRIVATE OPERATOR TO RUN  
PASSENGER-BUSES ON DELHI-JAIPUR  
ROUTE**

465. SHRI A. B. VAJPAYEE: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether any private operator has been allotted permit by the Delhi Administration to run passenger-buses on the Delhi-Jaipur route; and

(b) if so, the name of the operator and the duration for which the permit has been allotted?

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): (a) Yes.

(b) The permit was granted by the Delhi-Administration to the Auto-India Cooperative Supply Society Ltd.

Delhi, for a period of three years, from the 12th December, 1960.

**PROFESSIONAL TAX ON RAILWAY  
EMPLOYEES STATIONED IN PUNJAB**

466. SHRI A. B. VAJPAYEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that railway employees stationed within the State of Punjab have to pay professional tax;

(b) if so, whether railway employees posted in other States have also to pay a similar tax;

(c) whether Government have received representations from railway employees in this regard; and

(d) if so, what is the Government's reaction thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) to (d) A statement is attached.

**STATEMENT**

(a) and (b) Yes, the railway employees stationed in the Punjab, as also in other States like Assam, Madhya Pradesh, Bihar, Orissa and Andhra, are liable to pay profession tax.

(c) Yes, sometime ago representations from railway employees stationed in the Punjab were received in this regard.

(d) The Ministry of Railways, on taking up the matter, were advised that profession tax is levied on railway employees as ordinary citizens and not in their capacity as railway employees.

It was further clarified by the Taxation Enquiry Commission that State Governments are fully empowered to levy such a tax.